Reduction in cloth price in Delhi

*352. SHRI RAGHBIR SINGH GILL: Will the Minister of CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether it is a fact that the cloth merchants in Delhi have reduced the retail price of cloth by 10 per cent. under the 20-point economic programme;

(In whether it has come to Government's notice that the merchants had already enhanced the retail price by 10 per cent or more before announcing the aforesaid reduction; and

(c) if so, what steps Government have taken or propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND COOPERATION (SHRI A. C. GEORGE): (a) Yes, Sir.

- (b) No such case has come to the notice of the Delhi Administration.
 - (c) Dees not arise.

Compensation to shareholders of Burn and Co., Indian Standard and Braithwaite

*353. DR. RAJAT KUMAR CHAK-RABARTI

> SHRI NABIN CHANDRA BURAGOHAIN:

> SHRI KRISHNA BAHADUR CHETTRI:

Will the Minister of INDUSTRY be pleased to state;

- (a) what amount cf compensation has been earmarked for payment to the shareholders of Bum and Co., In.dian Standard and Braithwaite, which have been taken over by Government recently; and
- (b) what will be the order of priority for payment of compensation to the shareholders?

THE MINISTER OF INDUSTRY (SHRI T. A. PAI): (a) and (b) In terms of the provisions of the Ordinance No. 7 of 1976, called The Braithwaite and Co. (India) Ltd., (Acquisition and Transfer of Undertakings) Ordinance, 1976, in consideration of the acquisition of the undertakings of M/s. Braithwaite and Co. (India) Ltd., the Company would be given an amount of Rs. 1625 lakhs and liabilities of the Company would oe discharged therefrom, in terms of the Order of priorities specified in the Schedule attached to the Ordnance.

In terms of the Ordinance No. 8 of 1976, called The Burn Company and Standard Wagon Co. Rationali Indian 1976, sation) Ordinance, in sideration of acquisition the of the Undertakings of M/s. Burn and Company and M/s. Indian Standard Wagon Company, it has been provided to make payment of Rs. 1388 lakhs and Rs. 1135 lakhs to these companies, and the liabilities of these two Companies would be discharged therefrom, in accordance with Order of priorities specified in the Second Schedule of the Ordinance.

Medical facilities for civilian employees of Hindon Airport

*354. SHRI SYED AHMAD HASHMI: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that civilian employees working at the Hindon Airport of the Indian Air Force are not allowed to avail of medical facilities from the Airforce Hospital, Hindon and these employees have to go to Ghazia-bad for medical treatment; and
- (b) if so, what are the reasons therefor and whether Government propose to permit these employees to get medical facilities from the said Air Force hospital?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI JANKI BALLAV PATNAIK): (a) and (b) A statement $i_{\rm s}$ laid on the Table of the House.